

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. I

EXCISE APPEAL NO. 51906 OF 2015

[Arising out of the Order-in-Appeal No. 124-125 (SLM) CE/JPR-I/2014 dated 24/12/2014 passed by The Commissioner (Appeals), Central Excise Commissionerate, Jaipur.]

M/s Living Cocoon Retail Ltd.

F-191, EPIP, Sitapura Industrial Area,
Jaipur (Rajasthan).

Appellant

VERSUS

**The Commissioner (Appeals),
Central Excise Commissionerate,**

N.C.R. Building, Statue Circle, C-Scheme,
Jaipur.

Respondent

APPEARANCE

Ms. Kainaat, Advocate for the appellant.

Shri Sanjay Kumar Singh, Authorized Representative (DR) – for the
Department

CORAM : **HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT**
HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 51112/2022

DATE OF HEARING : 28.11.2022

JUSTICE DILIP GUPTA

A certificate in Form IV regarding full and final settlement
of the tax dues has been issued to the appellant.

2. The appeal, therefore, stands dismissed as withdrawn.

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)